The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Act, 2019

Act 23 of 2019

Keyword(s):
Industrial, Single Window, Boards, Industrial Township Area, Development

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

©
കേരള സർക്കാർ
Government of Kerala
2019

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.KI/TV(N)/634/2018-20

3965
26/2/20

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, ശനി Thiruvananthapuram, Saturday	2019 ഡിസംബർ 07 07th December 2019 1195 വൃശ്ചികം 21 21st Vrishchikam 1195 1941 അഗ്രഹായനം 16 16th Agrahayana 1941	നമ്പർ No.	3012

കേരള സർക്കാർ

നിയമ (നിയമ നിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 21497/ലെഗ്.സി3/2019/നിയമം. *തിരുവനന്തപുരം, 2019 ഡിസംബർ, 7*
1195 വൃശ്ചികം, 21
1941 അഗ്രഹായനം, 16.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2019 ഡിസംബർ 6-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,

അരവിന്ദ ബാബു, പി. കെ.,
നിയമ സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2019-ലെ 23-ാം ആക്റ്റ്

2019-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയറൻസ് ബോർഡുകളും വ്യവസായ നഗരപ്രദേശ വികസനവും (ഭേദഗതി) ആക്റ്റ്

1999-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയറൻസ്
ബോർഡുകളും വ്യവസായ നഗര പ്രദേശ
വികസനവും ആക്റ്റ് വീണ്ടും ഭേദഗതി
ചെയ്യുന്നതിനുള്ള
ഒരു
ആക്റ്റ്

പീഠിക:—1999-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയൻറസ് ബോർഡുകളും വ്യവസായ നഗരപ്രദേശ വികസനവും ആക്റ്റ് (2000-ലെ 5) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപതാം സംവത്സരത്തിൽ താഴെപറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2019-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയറൻസ് ബോർഡുകളും വ്യവസായ നഗരപ്രദേശ വികസനവും (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് ഉടൻ പ്രാബല്യത്തിൽ വരുന്നതാണ്.

2. 3-ാം വകുപ്പിനുള്ള ഭേദഗതി.—1999-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയറൻസ് ബോർഡുകളും വ്യവസായ നഗര പ്രദേശ വികസനവും ആക്റ്റിലെ (2000-ലെ 5) (ഇതിനു ശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 3-ാം വകുപ്പിൽ,

(1) (4)-ാം ഉപവകുപ്പിൽ "ചെയർമാനും" എന്ന വാക്കിന് ശേഷം "വ്യവസായ വകുപ്പിന്റെ ചുമതലയുള്ള സെക്രട്ടറി വൈസ് ചെയർമാനും", എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(2) (6)-ാം ഉപവകുപ്പിനു ശേഷം താഴെ പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(7) സംസ്ഥാന ബോർഡിന്റെ ചുമതലകൾ നിർവ്വഹിക്കുന്നതിൽ സംസ്ഥാന ബോർഡിനെ സഹായിക്കുന്നതിനായും, അപ്രകാരമുള്ള ചുമതലകൾ നിർവ്വഹിക്കുന്നതിന്റെ ആവശ്യത്തിലേയ്ക്കായി വിവിധ വകുപ്പുകളുടെയും ഏജൻസികളുടെയും പ്രവർത്തനം ഏകോപിപ്പിക്കുന്നതിനായും,

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

നിർണ്ണയിക്കപ്പെടാവുന്ന പ്രകാരമുള്ള നിബന്ധനകൾക്കും വ്യവസ്ഥകൾക്കും വിധേയമായി, നിർണ്ണയിക്കപ്പെടാവുന്ന പ്രകാരമുള്ള രീതിയിൽ, ഒരു സെക്രട്ടേറിയറ്റ് ഉണ്ടായിരിക്കുന്നതാണ്.".

3. <u>5-ാം വകുപ്പിനുള്ള ഭേദഗതി</u>:—(1) പ്രധാന ആക്റ്റിലെ 5-ാം വകുപ്പിൽ,—

(1) (3)-ാം ഉപവകുപ്പിൽ, (ആർ) ഇനത്തിനു പകരം താഴെ പറയുന്ന ഇനം ചേർക്കേണ്ടതാണ്, അതായത്:-

"(ആർ) സർക്കാർ, വ്യവസായ പ്രദേശമായി പ്രഖ്യാപിച്ചിട്ടുള്ള സ്വകാര്യ പാർക്കിന്റെ സംഗതിയിൽ, ബന്ധപ്പെട്ട ജില്ലാ വ്യവസായ കേന്ദ്രത്തിന്റെ ജനറൽ മാനേജർ;";

(2) (4)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(4) ജില്ലാകളക്ടർ വ്യവസായ പ്രദേശ ബോർഡിന്റെ ചെയർമാനും, ബന്ധപ്പെട്ട വ്യവസായ പ്രദേശത്തിന്റെ നിയുക്ത അധികാര സ്ഥാനം കൺവീനർ ആയിരിക്കുന്നതും, സർക്കാർ വ്യവസായ പ്രദേശമായി പ്രഖ്യാപിച്ചിട്ടുള്ള സ്വകാര്യ പാർക്കിന്റെ സംഗതിയിൽ, ബന്ധപ്പെട്ട ജില്ലാ വ്യവസായ കേന്ദ്രത്തിന്റെ ജനറൽ മാനേജർ വ്യവസായ പ്രദേശ ബോർഡിന്റെ കൺവീനർ ആയിരിക്കുന്നതുമാണ്.".

4. <u>10എ എന്ന പുതിയ വകുപ്പ് ചേർക്കൽ</u>.—പ്രധാന ആക്റ്റിലെ 10-ാം വകുപ്പിനു ശേഷം, താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:-

"10എ. <u>സംസ്ഥാന ബോർഡിന്റെയും ജില്ലാ ബോർഡിന്റെയും വ്യവസായ പ്രദേശ ബോർഡിന്റെയും യോഗത്തിൽ ഹാജരാകുവാൻ വീഴ്ച വരുത്തുന്ന അംഗങ്ങൾക്കെതിരെ നടപടിയെടുക്കുവാൻ ശിപാർശ ചെയ്യുന്നതിന് സംസ്ഥാന ബോർഡിന്റെ ചെയർമാനുള്ള അധികാരം</u>.—സംസ്ഥാന ബോർഡ് ചെയർമാന്, സ്വമേധയോ അല്ലെങ്കിൽ ജില്ലാ ബോർഡിന്റെയോ വ്യവസായ പ്രദേശ ബോർഡിന്റെയോ റിപ്പോർട്ടിൻമേലോ, സംസ്ഥാന ബോർഡിലെയോ, ജില്ലാ ബോർഡിലെയോ, വ്യവസായ പ്രദേശ ബോർഡിലെയോ, ഏതെങ്കിലും അംഗം ന്യായമായ കാരണങ്ങൾ കൂടാതെ, ബോർഡിന്റെ യോഗങ്ങളിൽ പങ്കെടുക്കുന്നതിൽ വീഴ്ച വരുത്തിയെന്ന് ബോധ്യപ്പെടുന്ന പക്ഷം, അപ്രകാരമുള്ള അംഗത്തിനെതിരെ കൃത്യവിലോപത്തിന് വകുപ്പുതല നടപടി സ്വീകരിക്കുന്നതിനായി അപ്രകാരമുള്ള അംഗത്തിന്റെ വകുപ്പ് മേധാവിയ്ക്ക് ശിപാർശ നൽകാവുന്നതാണ്.".

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No.21497/Leg.C3/2019/Law.

Dated, Thiruvananthapuram, 7th December, 2019
21st Vrischikam, 1195
16th Agrahayana, 1941.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Act, 2019 (23 of 2019).

By order of the Governor,

ARAVINTHA BABU, P. K.,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of "2019-ലെ കേരള വ്യവസായ ഏകജാലക ക്ലിയറൻസ് ബോർഡുകളും വ്യവസായ നഗരപ്രദേശ വികസനവും (ഭേദഗതി) ആക്റ്റ്" published under the authority of the Governor.]

ACT 23 OF 2019

THE KERALA INDUSTRIAL SINGLE WINDOW CLEARANCE BOARDS AND INDUSTRIAL TOWNSHIP AREA DEVELOPMENT (AMENDMENT) ACT, 2019

An Act further to amend the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Act, 2019.

(2) It shall come into force at once.

2. *Amendment of section 3.*—In the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) (hereinafter referred to as the principal Act), in section 3,—

(1) in sub-section (4), after the words "chairman", the words "Principal Secretary in charge of Industries department shall be the Vice Chairman" shall be inserted;

(2) after sub-section (6), the following sub-section shall be inserted, namely:—

"(7) For assisting the State Board in discharging the functions of such Board and for coordinating the functions of various departments and agencies for discharging such

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

functions, there shall be a secretariat, subject to such terms and conditions, in such manner as may be prescribed.".

3. *Amendment of section 5.*— In the principal Act, in section 5,—

(1) for item (r) of sub-section (3), the following item shall be substituted, namely:—

"(r) in case of a private park declared by Government as Industrial area, the General Manager, District Industries Centre of the district concerned;";

(2) for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) District Collector shall be the Chairman of the Industrial Area Board and the Designated Authority of the industrial area concerned shall be the Convener, and in the case of private park declared as Industrial Area by the Government, General Manager, District Industries Centre of the district concerned shall be the Convener of the Industrial Area Board.".

4. *Insertion of section 10A.*—After section 10 of the principal Act, the following section shall be inserted, namely:—

"10A Power of the Chairman of the State Board to recommend to take disciplinary action against the members of the State Board, District Board and Industrial Area Board who have failed to attend the meeting.—The Chairman of the State Board may, suo-motu or on the report of the District Board or Industrial Area Board, if satisfied that any member of the State Board, District Board or Industrial Area Board has failed to attend the meeting of such Board without reasonable cause, recommend to the head of department of such member to take departmental proceedings against such member for dereliction of duty.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESS
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2019

Digitally signed by SHEELA M G
Date:2019.12.23 03:50:15 +05:30

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/